

(b) whether on the basis of a Supreme Court judgement in 1982, a scheme was prepared to ensure justice to the casual employees;

(c) if so, the details thereof; and

(d) the extent to which the scheme is being implemented in Public Sector Undertakings?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The wages and condition of work of the permanent and casual employees are governed by different sets of rules.

(b) to (d). The Supreme Court in their judgement in the Asian Games Complex case through Writ Petition No. 8143 of 1981 issued certain directions. Their directions with specific reference to the violation of labour laws in the execution of works in the Asiad Projects were brought to the notice of the concerned authorities in the Central Government as well as the Delhi Administration for necessary action. The observations of the Court regarding irregular deductions of jamadari commission from the wages of the workers and inadequacy of the punishments for violation of labour laws were brought to the notice of the State Governments and Union Territory Administrations with the request to prevent the practice of Jamadari commission. They were also requested to take up the matter regarding inadequacy of punishments awarded with the respective High Courts for issue of necessary instructions to the judicial official and magistrates.

[*Translation*]

Vacation of Accommodation by Ex-Ministers and Ex-MP's

2561. PROF. RASA SINGH RAWAT:

SHRI G. MADE GOWDA:
SHRI JAGAT VIR SINGH
DRONA:
PROF. PREM DHUMAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the ex-Ministers and ex-MPs who have not vacated Government accommodations uptill now;

(b) the details of the efforts being made for getting the Government accommodations vacated from these ex-Ministers and ex-MPs and time by which these are likely to be vacated;

(c) the details of the arrears of amount pending under various heads against ex-Minister and ex-MPs and the efforts being made to recover the same; and

(d) whether the Government propose to formulate any new guidelines in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). A statement giving details of ex-Ministers and Ex-MPs who have not vacated the general pool accommodation uptill now is attached. Cancellation of allotment of accommodation in all the cases has been done and necessary steps are being taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 to get the premises vacated. The Prime Minister has also taken up the matter with the ex-Ministers and ex-MPs for vacation of the premises.

(c) Information is being collected and will be laid on the Table of the Sabha.

(d) No, Sir.

STATEMENT

<i>Sl. No</i>	<i>Name of Ex-Minister/Ex-MP</i>	<i>Bungalow No.</i>
1	S/Shri Dinesh Singh	1, Thyagaraja Marg
2.	H.K L Bhagat	34, Pnthvi Raj Road
3	Janardhan Poojari	7 Akbar Road
4	Mahabir Prasad	17, Teen Murti Marg
5	Vasant P Sathe	2, Krishna Memon Marg
6	Smt R K Bajpai	6, Ashoka Road
7	M Thambi Durai	25, Tughlak Road
8	Bhajaman Behra	1, Teen Murti Lane
9	Ajay Singh	5, Safdarjung Lane
10	Bhaktacharan Dass	14, Teen Murti Lane
11	Harmohan Dhawan	11, Teen Murti Lane
12	K C. Pant	7, Thyagaraja Marg
13	Ramji Lal Suman	20, Willingdon Crescent
14	Purshottam Kaushik	13, B R Mehta Lane
15	Smt Viyanti Mala Bali	76, Lodhi Estate
16	Manoj Pandey	CII/67, Moti Bagh
17	G K Moopananar	24, Akbar Road
18	Late Sh Darbara Singh	9, Krishna Menon Marg

[English]**No Industry Districts in Bihar**

2562 SHRI RAM LAKHAN SINGH YADAV: Will the PRIME MINISTER be pleased to state:

(a) the names of the districts in Bihar that have been included in the list of non-industry districts,

(b) whether a proposal for setting up industrial units in the said districts is under consideration of the Government,